

Loans Outstanding against States

*977. Shri Nitiraj Singh Chaudhary:
Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 364 on the 8th June, 1967 and state:

(a) the State-wise loans outstanding;

(b) the States that are repaying interest and principal regularly;

(c) whether Government contemplate to take steps against defaulting States for recovery of outstanding loans and interest; and

(d) if so, what?

The Minister of State in the Ministry of Finance, (Shri K. C. Pant):
(a) A statement showing the amounts of loans outstanding on 31st March, 1967 is laid on the Table of the House [Placed in Library See No. LT-932/67].

(b) With the exception of a few cases of defaults mentioned in the Civil Audit Reports, the State Governments have been, by and large, regular in arranging repayment of principal and payment of interest on Central loans.

(c) and (d). The repayment of loans by States are watched by the Accounts Officers and on being reported by them, cases of default are immediately taken up with the State Governments concerned for remedial action. As a result, the defaults which, according to the Audit Report, 1967, amounted to Rs. 28.22 crores on 31st March, 1966, were reduced to Rs. 2.22 crores on 31st March, 1967. The question of the recovery of the residuary amounts is being pursued with the State Governments.

Development of Design Cells in Public Undertakings

978. Shri B. Barua:
Shri S. K. Tapuriah:

Will the Minister of Finance be pleased to state:

(a) whether Government have any plan to strengthen the development

and design cells in the Public Sector industries;

(b) whether any assessment of the existing system of development and Design wing of such industries has been taken vis-a-vis the pressing demands of modern development and changing needs; and

(c) if so, the details thereof?

The Minister of State in the Ministry of Finance (Shri K. C. Pant): (a) Some progress has already been achieved by developing a number of design and consultancy organisations in the public sector, which have built up technological experience and engineering skills in different fields of industrial enterprise. During the Fourth Plan period and subsequent years, these organisations will be strengthened and their scope enlarged to achieve a much larger measure of self-reliance in indigenous designing and know-how capacity.

(b) Such an assessment has been made while formulating the Fourth Plan programmes. It is intended that there should be closer contacts between the industry and the Council of Scientific and Industrial Research for greater commercial exploitation of the latter's applied research in the development of processes and design work.

(c) The measures required to give a practical shape to this policy are being formulated.

Medical Reimbursements under C.G.H.S.

*979. Shri Umanath:
Shri K. Ramani:
Shri P. Gopalan:
Shri C. K. Chakrapani:

Will the Minister of Health and Family Planning be pleased to state:

(a) whether certain medicines though prescribed by the District Medical Officers under whom treatment is undergone in other parts of the country outside Delhi are disallowed for reimbursements to M.P.s. and

Government employees, under the C.G.H. Scheme,

(b) if so, the grounds of disallowing such medicines and category of such medicines,

(c) whether a permanent list of such disallowed medicines is maintained or if the list changes from time to time, and

(d) the procedure adopted to bring to the notice of the Medical authorities in States and areas other than Delhi, the changing list of disallowed medicines?

The Minister of Health and Family Planning (Dr. S. Chandrasekhar) (a) to (d) A statement containing the requisite information is laid on the Table of the Sabha

Statement

The Members of Parliament are governed by the Medical Facilities (Members of Parliament) Rules, 1959 in the matter of medical attendance and treatment. According to these rules they are covered by the Central Government Health Scheme while in Delhi. The Central Government servants in Delhi are also government servants in Delhi and are also governed by the Central Government Health Scheme. If a person governed by this scheme falls ill at a place where this scheme is not in operation, he is governed by the Central Services (Medical Attendance) Rules according to which he should consult his Authorised Medical Attendant appointed by the State Government concerned. The expenditure incurred on medical attendance/treatment from the Authorised Medical Attendant is reimbursable. These Authorised Medical Attendants are required to prescribe only those medicines which are considered essential for the speedy recovery of, or for the prevention of serious deterioration in the health of the patients. The cost of expensive medicines of a proprietary nature of which

cheaper substitutes of equal therapeutic value are available, as also toilet goods, tonics and medicines having food value is not reimbursable. In order to guide the Authorised Medical Attendants the Directorate General of Health Services issues a list of inadmissible medicines from time to time. This list is reviewed periodically. The latest list corrected upto 31st January, 1967 was issued on 16th February, 1967 to all the Authorised Medical Attendants through the State Administrative Medical Officers.

Fighting of the Recession by Public Sector Industrial Undertakings

960 Shri Bhogendra Jha,
Shri Vasudevan Nair:

Will the Minister of Finance be pleased to state

(a) whether any scheme has been prepared for the public sector industrial undertakings, to fight the recession and

(b) if so the broad details thereof?

The Minister of State in the Ministry of Finance (Shri K. C. Pant): (a) and (b) The question of unutilized capacity in certain Public Enterprises arising from the fall in demand in the present economic situation has been studied in individual cases. Action has been initiated to utilise the available surplus capacity. These measures include securing coordination among the producing and purchasing units, strengthening sales organisations with a view to stepping up exports as well as improving domestic sales, diversifying production for fabrication of equipment and spares which have a market etc.

Collection of Income-tax

*961 Shri S. S. Kothari:
Shri Jayna Datt Sharma:
Shri B. K. Taparia:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that despite the imposition of a surcharge of 10